

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PATNA BENCH : PATNA

Registration No. O.A.-147/1996

Date of order : 10.10.1996
(Dictated in open Court)

Smt. Sobha Devi Applicant

Vs.

Union of India & Others. Respondents

Counsel for the applicant : Mr. N. P. Sinha
Mr. I. D. Prasad

C O R A M

Hon'ble Mr. K. D. Saha, Member (Administrative)

Hon'ble Mr. D. Purkayastha, Member (Judicial)

O R D E R

Hon'ble Mr. K. D. Saha, Member (Administrative) :-

Heard the learned counsel for the applicant.

By this application, the applicant has assailed the order of appointment of Respondent No. 7, Smt. Veena Devi to the post of EDBPM, Sirauli EDBO in Sitamarhi Postal

Division. It appears that although the applicant got highest marks in the Matriculation examination and fulfilled all other conditions, she was not appointed but Respondent No. 7 was appointed. It is further stated that the Respondent No. 7 does not fulfill the property qualification and also she has no independent source of income. The applicant stated to have submitted a

representation as at Annexure-A/8 dated 16.10.1995

to the Director Postal Services, Northern Region,

Muzaffarpur for redreesal of her grievance but

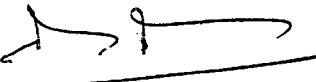
no reply has been received so far.

2. Considering the submissions and also after going through the averments, we are of the view that this application can be disposed of by giving a direction to the Director Postal Services, (Respondent No. 4) to consider and dispose of the representation as at Annexure-A/8 dated 16.10.1995 by ^a reasoned and speaking order. Accordingly, we hereby direct the Respondent No. 4, Director Postal Services, Norther Region, Muzaffarpur to consider and dispose of the representation of the applicant, as aforesaid, by ^a speaking and reasoned order within a period of three months from the date of receipt of a copy of this order. The applicant is also directed ^{and} ~~and~~ ^{the} to send a copy of the O.A. alongwith a copy of the ^{order} ~~the~~ Tribunal to the Respondent No. 4 within a month from today. As stated, hereinbefore, the Respondent No. 4 shall dispose of the representation of the applicant within three months thereafter.

3. The application is accordingly disposed of.

MPS.


(D. Purkayastha)
Member (J)


(K. D. Saha)
Member (A)